## CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

CCP 4 /03 in O.A867/04 & O.A.76/2005

APPLICANT(S)Dr.Krishna Kumar Verma RESPONDENT(S)N.K.Agrawal & Ors

ADVOCATE FOR

ADVOCATE FOR

APPLICANT(S) Shri S PayRESPONDENT(S)

## ORDER SHEET

Notes of the Registry

Date of presentation: 7.11.06

Following defects are to be removed by the applicant's Counsel.

Original copy of Order not filed.

Draft charges not filed. Affidavit not filed properly.

The case is listed before the Dy.Registrar for removing the the defects on 21.11..2006.

21-11.06.

None Present. Defects ad remained.

Orders of the Tribunal

Applicant by shri s.K. Nandi on behalf of Shri S. Payl.

The learned counsel for the applicant seeks and is allowed one weeks time for removing the defects pointed out by the Land Brand Som March Registry.

List the matter for admission on 25.1.2007.

25.1.2007

Applicants by Shri S.K. Nandi on behalf of shri s. Paul.

Respondents by Shri M.N. Banerjee.

The learned counsel for the applicant stated that the respondents have filed sup in the Hon'ble Supreme Court and stay has been granted. In view of this the CCP has be rendered infructuous. Accordingly, it is dismissed as infructuous

(Dr. G.C. Srivestava)